# **CHAPTER VI**

# **Arrangement of Business and List of Business**

# (a) Arrangement of Business

- **22. Arrangement of Government Business.** On days allotted for the transaction of Government business such business shall have precedence and the Secretary shall arrange that business in such order as may be determined by the House on the recommendation of the Business Advisory Committee.
- **23. Allotment of time for private member's business.** The House may, on the advice of the Business Advisory Committee, allot as many days as may be possible for private member's business and may allot different days for the disposal of different classes of such business and on days so allotted for any particular class of business, business of that class shall have precedence:

Provided that two days in a month shall be allotted for the transaction of private member's business subject to such variations as the Speaker may consider necessary or convenient.

- **24. Precedence of private members Bills.** (1) On a day allotted for the disposal of Private members Bills, such Bill shall have relative precedence in the following order, namely:-
  - (a) Bills in respect of which the motion is that leave be granted to introduce the Bill;
  - (b) Bills returned by the Governor with a message under Article 200 of the Constitution;
  - (c) Bills in respect of which the next stage is that the Bill be passed;
  - (d) Bills in respect of which a motion has been carried that the Bill be taken into consideration:
  - (e) Bills in respect of which the report of a Select Committee has been presented;
  - (f) Bills which have been circulated for the purpose of eliciting opinion thereon:
  - (g) Bills introduced and in respect of which no further motion has been made or carried; and
  - (h) Other Bills.
- (2) The relative precedence of Bills falling under the same clause of sub-rule (1) shall be determined by ballot to be held in accordance with the orders made by the Speaker and on such day and in such manner as the Speaker may direct.

Provided that the motion in respect of Bills falling under clause (a) of sub-rule (1) shall be entered in the list of business in the order in which notices of such motions have been received in point of time.

(3) The Speaker may, by special order to be announced in the House make such variations in the relative precedence of Bills set out in sub-rule (1) as he may consider necessary or convenient.

#### 25. Deleted.

**26.** Business outstanding at the end of day.— Private member's business set down for the day alloted for that class of business and not reached for discussion on that day shall not be set down for any subsequent day, unless it has gained priority at the ballot held with reference to that day:

Provided that notwithstanding anything contained in rule 24 and sub-rule (1) of rule 110A, any such business which is under discussion at the end of that day shall be set down for the next day allotted to business of that class, and shall have precedence over all other business set down for that day.

- 27. Resumption of adjourned debate on private member's Bill or resolution.—
- (1) When on a motion being carried the debate on a private member's Bill or resolution is adjourned to the next day allotted for private member's business in the same or next session it will not be included in the ballot but shall be given priority over the items resulting from the ballot.
- (2) When the debate on a private member's Bill or resolution is adjourned sine die, the Member-in-Charge of the Bill or the mover of resolution, as the case may be, may, if he wishes to proceed with such Bill or resolution on a subsequent day allotted for private member's business, give notice for resumption of the adjourned debate and on receipt of such notice the relative precedence of such Bill or resolution shall be determined by ballot.

# (b) List of Business

- **28.** List of Business.— (1) A list of business for the day shall be prepared by the Secretary, and a copy thereof shall be made available for the use of every member.
- (2) Save as otherwise provided in these rules, no business not included in the list of business for the day shall be transacted at any sitting without the permission of the Speaker.
- (3) Save as otherwise provided in these rules, no business requiring notice shall be set down for a day earlier than the day after that on which the period of the notice necessary for that class of business expires.
- (4) The Speaker may, after being satisfied that circumstances exist wherein it is expedient or unavoidable to do so, may not include in the list of business for the allotted day any item of business covered by the report of the Business advisory Committee as adopted by the House or may direct that a particular item of business already appearing on the list of business shall not be taken up for discussion, or that the order given in the list of business be varied.